NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15
IA 1632/2024
In
C.P. (IB)/1469(MB)2019

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: CFM-ARC AN ASSET RECONSTRUCTION COMPANY VS BHAVYA INFRASTRUCTURE INDIA PVT LTD

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Ashish Mehta, Ld. Counsel for the Applicant present.
2. This is an Application filed u/s 60(5) of the Code r/w Regulation 13 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 and r/w Rule 11 of NCLT Rules, 2016 for submitting list of stake holder and certifying constitution of SCC on record. The same is taken on record.
3. In view of above, the I.A. 1632/2024 is allowed and disposed of.

Sd/- Sd/-

PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT
MEMBER (TECHNICAL) MEMBER (JUDICIAL)
/NP/